

Misc. Criminal Case No. 172 of 2020

13-07-2020

Perused the bail petition filed under Section 439 of CrPC on behalf of accused Swmkhwr Boro @ Sujulang, who was arrested on 19-06-2020, in connection with Missamari PS Case No. 52/20 (GR Case No. 1234/20) u/s 120-B/121/121-A of IPC r/w Section 25(1-A) of Arms Act, r/w Section 5 of E.S. Act. r/w Section 10/13 of UA(P) Act.

Case diary has been received today. Perused the same and heard the learned Counsel of both sides.

The alleged offence is recovery of 7.66 mm pistol and one grenade from the possession of accused Swmkhwr Boro @ Sujulang, while taking shelter in the house of one lady.


Considering the incriminating materials available in the case diary against the accused, bail petition stands rejected.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.